

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 1056 OF 2018, 1057 OF 2018 & 1058 OF 2018 IN
DFR NO. 2455 OF 2018

Dated: 08th August, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Pragathi Group

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anantha Narayana M.G.
Mr. Shridhar Prabhu

Counsel for the Respondent(s) : --

ORDER

(IA NO. 1056 OF 2018 - FOR LEAVE TO FILE)
(IA NO. 1057 OF 2018 - FOR DELAY IN FILING)

Issue notice to the Respondents returnable on 21.08.2018. Dasti, in addition, is also permitted.

(IA NO. 1058 OF 2018 - FOR WAIVER OF COURT FEE)

Heard learned counsel, Mr. Anantha Narayana M.G., appearing for the Appellant. At the outset, he submitted that, he confines his appeal in respect of order in OP Nos. 90/2016 & 130/2017 passed by the first respondent. Therefore, he submitted that reasoning assigned in the application may kindly be accepted and IA may kindly be allowed and waiver of court fee may be exempted.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and the reasons stated for waiver of court fee exempted therein, the same is accepted. Accordingly, the IA is allowed. Waiver of court fee is exempted at the risk of the learned counsel appearing for the Appellant.

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List the matter on 21.08.2018 .

(S. D. Dubey)
Technical Member
Bn/pr

(Justice N. K. Patil)
Judicial Member